BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6984 of 2026

Muhammad Aadil	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

ORDER

1. The appellant had filed an application dated July 11, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 ("**RTI Act**"). The respondent, by a letter dated July 14, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated July 16, 2026 (Reg. No. SEBIH/A/E/26/00263). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application, sought the following information:

" Under the provisions of the Right to Information Act, 2005, I kindly request your office to provide the following certified information managed by the Honble Supreme Court Appointed Committee (In the matter of PGF Limited / PACL Limited):

1. Please provide the latest, updated complete list (including Khasra / Survey Numbers, Plot / Unit Numbers, Village / City, Tehsil, and Area / Size) of all UNSOLD immovable properties of PGF Limited and PACL Limited located in the following five States / UTs: Uttarakhand, Uttar Pradesh, Delhi, Haryana, Punjab.

2. Please provide the corresponding Google Map Coordinates (Latitude and Longitude / GPS Locations) as recorded by the Committee or its designated technical survey agency for each of these unsold properties across the aforementioned five states to facilitate physical inspection.

3. Please provide the current circle rates or target reserve prices fixed by the Committee for each of these specific unsold land parcels / units. Please provide the certified data preferably in an Excel sheet format via the online portal or to my registered email address. Sincerely, Muhammad Aadil.”

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought is not available with SEBI. Further, respondent informed that all communication regarding the refund status is handled by Justice (Retd.) R.M Lodha Committee and advised the appellant to approach the said Committee. The respondent also informed that the details of PACL Matters-Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to information requested.

5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “… *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.

6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has advised the appellant to approach the said Committee. The respondent has also provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: August 11, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA